

(2021) 11 SHI CK 0057

In the High Court Of Himachal Pradesh

Case No : Civil Original Petition Contempt No. 1 Of 2020

Rakesh And Others

APPELLANT

Vs

Vikas Shukla And Others

RESPONDENT

Date of Decision : 17-11-2021

Acts Referred:

Citation : (2021) 11 SHI CK 0057

Hon'ble Judges : Sandeep Sharma, J

Bench : Single Bench

Advocate : Ajay Kashyap, Sudhir Bhatnagar, Desh Raj Thakur, Narender Thakur

Final Decision : Disposed Of

Judgement

Sandeep Sharma, J

1. By way of present contempt petition, prayer has been made on behalf of the petitioners for initiation of contempt proceedings against the respondent for having willfully and intentionally disobeyed the directions contained in judgment dated 18.4.2019, rendered in CWP No. 1984 of 2017, whereby petition having been filed by the petitioners came to be disposed of with direction to the official respondents that without prejudice to the decision, which may be taken by the authorities concerned on the requests/applications/representations of the private respondents for regularization of their possession, pending eviction or execution proceedings, shall be taken to their logical conclusion within four months.

2. Pursuant to notices issued in the execution petition, respondents have filed the reply, perusal whereof, clearly reveals that petitioners herein have been evicted from the land in question encroached by them, by adopting due process of law.

3. In view of the above, this Court finds action of the respondents not to be contumacious and as such, nothing remains to be adjudicated in the present proceedings.

4. Consequently, in view of the above, present petition is disposed of. Notices

issued to the respondents are also discharged. However, liberty is granted to the petitioners to file appropriate proceedings before appropriate court of law, if required and desired.